

tion of foodgrains after adding this fleet and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Board of Executive Directors of the International Development Association has approved the grant of a credit of \$6,00 million (Rs. 4.50 crores) to India for an agricultural aviation project for import of 82 aircrafts (35 helicopters and 47 fixed wing aircraft) and spares, etc. by the private operators and the Government of India. Agreement for this credit has not yet been signed with the Association.

(b) IDA credits are repayable over a period of 50 years, including 10-years grace period, carry no interest but only a service charge of 3.4 of 1 per cent per annum.

(c) The project aims at better control of crop and disease through the expansion and improvement of aerial spraying services throughout India. It is proposed to cover 4 million acres, 5 million acres and 6 million acres in 1971-72, 1972-73 and 1973-74 respectively by aerial spraying. Such operations would include, apart from foodgrain crops, cotton, sugarcane, jute, etc. How much and what area of foodgrain crops would be affected would vary from year to year depending on appearance of pests/diseases ; certain endemic areas would, however, be sprayed regularly. In the circumstances, it is difficult to indicate precisely the areas under foodgrains likely to be covered by aerial spraying. However, the losses in yield due to the attack of pests/diseases is estimated to be between 15 and 20% and, therefore, when such attack is controlled by aerial spraying, there would be considerable increase in the yield of foodgrains.

Exhibition of Film "Topaz"

*381. SHRI S. K. TAPURIAH :
SHRI N. K. SOMANI :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the Soviet, Embassy in De-

lhi has protested against the anti-Soviet, propagandist character of the film "Topaz" now being exhibited in the capital ; and

(b) whether any decision has since been taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir.

(b) The matter is under consideration.

Lord Thomson's Plan for Cheap T. V. Sets

*382. SHRI YASHPAL SINGH :
SHRI DINKAR DESAI :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Lord Thomson has placed a plan before Government for making television sets available to the people of India at cheap rates ;

(b) if so, whether it is also a fact that he has given a detailed report in this regard ;

(c) if so, the contents of the report ; and

(d) what would be the price of television sets ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) to (d) . Lord Thomson himself has not submitted any such plan to Government. He had, however, mentioned this to the Minister when he called on him on October 30, 1970.

Subsequently, a letter was received from Messrs. Thomson (Bharat) Private Ltd. in the matter. The proposal made therein is that an Indian company would be registered which would import initially 50,000 second-hand, reconditioned TV sets for being given on monthly rental basis. The rental mentioned is Rs. 50/- per set per month. inclu-

ding maintenance, but excluding installation cost. It is not stated in the letter what interest Lord Thomson would have in the proposed company.

Legislation for Compulsory Recognition of Representative Trade Unions

*383. SHRI HIMATSINGKA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the stage at which the proposal for compulsory recognition of representative trade unions in different industries as recommended by the Gajendragadkar Commission stands at present; and

(b) when a legislation in this regard is being brought forward in the Parliament ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b) . The tripartite Standing labour Committee, which met in July 1970, accepted the Gajendragadkar Commission's recommendation regarding compulsory recognition of unions. Further legislative action in the light of this conclusion is being considered.

Basumati (P) Limited

*384. SHRI SATYA NARAIN SINGH :
SHRI BHAGABAN DAS :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 610 on the 30th July, 1970 regarding inquiry into the affairs of M/s. Basumati (P) Limited, Cuttack and state :

(a) whether the opinion of the experts as mentioned in the said reply has since been obtained;

(b) if so, the details thereof;

(c) whether the said investigation has since been completed; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND

BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No, Sir.

(b) Does not arise.

(c) Not yet, Sir.

(d) Does not arise.

Increase in Labour Disputes in Coal Mines

*385. SHRI S.M. KRISHNA: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the labour disputes in the coal mines have increased due to improper implementation of the recommendations of the Coal Mines Wage Board as reported by the Study Group for Coal set up by the National Commission on Labour; and

(b) if so, the steps taken or proposed to be taken by Government in this regard ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) It is a fact that labour disputes have increased. It may also be due to the partial implementation of the recommendations of the Coal Mines Wage Board.

(b) The recommendations of the Wage Board are not statutorily enforceable. Officers of the Central Industrial Relation Machinery make efforts to secure implementation of the recommendations through persuasion of the colliery managements. Where disputes are raised over non-implementation of the accepted recommendations, they are being referred to adjudication on merit. It has also been decided that principal Government consumers of coal should entertain tenders only from those collieries which produce certificates of having implemented the Wage Boards' recommendations.

Warning to Sugar Mills for not producing Sugar Deliberately

*386. SHRI S. M. BANERJEE: Will the Minister of FOOD AND AGRICULTURE be pleased to state ; .